

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR  
\* \* \*

(10)

Date of order: 12-2-1997

CP No. 78/95 (CA No. 515/92)

Prabhu Dayal S/o Shri Mool Chand Vyas  
Jay Dayal S/o Shri Narain Lal  
Laloo Lal S/o Shri Vijay Lal  
Mala Ram S/o Shri Ram Sahai  
Kamruddin S/o Shri Aladdin  
Narain Lal S/o Shri Nani Ram  
Amra Lal S/o Shri Jiwan Lal  
Bhanwar Singh S/o Shri Manohar Singh  
Prabhu Dayal S/o Shri Bhanwar Lal and  
Kanhaiya Lal S/o Shri Haif Dayal

.. Petitioners

Versus

1. Shri Ramesh Tripathi, Divisional Railway Manager,  
Western Railway, Jaipur.
2. Shri Arunendra Kumar, Divisional Mechanical Engineer,  
Western Railway, Jaipur.

.. Respondents

- Mr. Shiv Kumar, counsel for the petitioners
- Mr. M.K.Rawat, Sr. Clerk, Departmental representative  
for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member  
Hon'ble Mr. Ratan Prakash, Judicial Member

O R D E R

Per Hon'ble Mr. O.P.Sharma, Administrative Member:

In this Contempt Petition, Petitioners S/o Shri Prabhu Dayal, Jay Dayal, Laloo Lal, Mala Ram, Kamruddin, Narain Lal, Kanhaiya Lal, Amra Lal, Bhanwar Singh and Prabhu Dayal have prayed that the Tribunal should launch proceedings against the respondents for contempt of court on account of their failure to comply with the directions of the Tribunal given in the order dated 20-4-94, passed in

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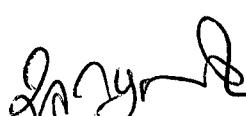
(16)

OA No. 515/92 which was filed by the petitioners.

2. We have heard the learned counsel for the petitioners and the Departmental Representative Shri M.K.Rawat.

3. The learned counsel for the petitioners states that the Tribunal's order with regard to all the petitioners except Shri Amba Lal had already been complied with by the respondents. The dispute now remained only with regard to Shri Amba Lal. The Departmental Representative has produced before us copies of two orders, one dated 5/6-12-1996 refixing the pay of the petitioner Shri Amba Lal in accordance with the directions of the Tribunal given in Para 6 of the order and the other dated 30-12-95 calculating the arrears payable to him as a consequence of such refixation. He states that since necessary orders in this regard have been passed, payment would be made to the petitioner accordingly.

4. Although there has been delay on the part of the respondents in complying with the directions of the Tribunal with regard to Shri Amba Lal, yet since the order of the Tribunal has been complied with, we choose to close the matter at this stage. The Contempt Petition is now disposed of as having become infructuous. The notices issued are discharged. Copies of the orders referred to above are taken on record.

  
(Ratan Prakash)

Judicial Member

  
(O.P. Sharma)

Administrative Member